

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. 64/2000

04/04/1996

Hon'ble Mr. Justice V.Rajagopala Reddy, V.C. (J)
Hon'ble Mrs. Shanta Shastry, Member (A)

(28)

New Delhi this the 2nd May, 2000

1. Dalsher Singh, s/o Sh. Nanad,
2. Asgar, S/o Sh. Gateh Mohammed,
R/o A-15, Tyagi Vihar, Nangaloi,
New Delhi.

..... Applicants

(By: Advocate Sh. Yogesh Sharma)

Versus

1. Sh. Anand,
Divisional Railway Manager,
Northern Railway,
Bikaner, (Rajasthan)

..... Respondent

(By: Advocate Sh. R.L. Dhawan)

ORDER (Oral)

Hon'ble Mr. Justice V.Rajagopala Reddy, V.C. (J)

It is not disputed that the order has been complied with, but there was inordinate delay in the compliance.

It is contended by the learned counsel for the applicant that though order was passed directing the respondents to include the name of the applicants in the live casual labour Register and consider them for re-engagement against any future vacancy, by order dated 5.9.97, the respondents had complied with the order on 24.4.2000.

2. Now, an affidavit has been filed by the respondents to say that no person junior to the applicants or outsiders

..2/-

(ANB)

have been engaged after 5.9.97.

(29)

3. In the circumstances, there is proper explanation
~~for delay~~ in compliance of the order as the applicants have been
included in the live casual labour Register. We do
not deem it fit to take any action in this C.P. against
the respondents for the delay. It is, however, open to
petitioners to make representation, bringing it to
their notice if any junior was appointed contrary to
the directions of the order. As and when such representation
is filed the respondents shall consider the same and
dispose of by considering as per the law. C.P.
is therefore disposed of. Notices discharged.

Shanta J
(SMT. SHANTA SHAstry)
Member (A)

magyendu
(V.RAJAGOPALA REDDY)
V.C. (J)